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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.REV.P. 798/2024

SH. RAJPAL NAURANG YADAV & ANR.Petitioners

Through: Ms. Nandita Rao, Senior Advocate with

Mr. Piyush Sanghi, Mr. Manish Raghav, Mr. Anam Khan, Ms.Khushbu Sahu, Mr. Raahithya Raj, Mr. Nikhil Singh, Ms. Anushka Ojha and Mr. Amit

Peswani, Advocates.

versus

M/S. MURLI PROJECTS PVT. LTD & ANR.Respondents
Through: Mr. Avneet Singh Sikka, Advocate.

CORAM:

HON'BLE MR. JUSTICE RAJNEESH KUMAR GUPTA ORDER 23.06.2025

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CRL.M.A. 18034/2025

- 1. This hearing has been heard through hybrid mode.
- 2. The present application under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (hereafter 'BNSS') has been filed on behalf of Applicant/Petitioner no. 1, seeking permission to travel abroad to Melbourne, Australia from 27th June, 2025 to 5th July, 2025.
- 3. Learned counsel for Petitioner no. 1/Applicant submits that the applicant has been invited by Black and White Motion Picture Pvt. Ltd. to attend promotional events in connection with the film "Mera Kale Rang Da Yaar", scheduled from 27th June, 2025 to 5th July, 2025 in Melbourne, Australia. It is also submitted that Petitioner no. 1 shall deposit the passport of his brother, namely, Mr. Chander Pal Singh, before the learned Trial Court as security.
- 4. Learned counsel for the Respondents submits that Petitioner no. 2 has already been granted permission to visit abroad and now there is no passport

for the petitioner no. 2 to be deposited as a security.

- 5. This Court has perused the invitation letter and tickets in respect of the applicant/petitioner no. 1, which have been annexed with the application.
- 6. It is also noted that the learned Trial Court had on earlier occasions allowed the Applicant/Petitioner no. 1 to travel abroad.
- 7. Keeping in view the facts and circumstances of the case, the present application is allowed and the Applicant/Petitioner no. 1 is permitted to travel abroad from 27th June, 2025 to 5th July, 2025 to Melbourne, Australia, subject to the following conditions:
 - (i) The Applicant/Petitioner no. 1 shall furnish an FDR of Rs. 1 lakh which shall be deposited with the Registry.
 - (ii) The Applicant/Petitioner no. 1 shall furnish his mobile number and e-mail ID, at the time of furnishing FDR, which shall be kept operational at all times during the period of visit in Melbourne, Australia.
 - (iii) The contact details shall also be informed to the concerned investigating officer.
- 8. Passport of Applicant/ Petitioner no. 1 lying deposited with the Trial Court is directed to be released on the condition that the passport shall be deposited back once he is back in India.
- 9. List before Roster Bench on 8th July, 2025, the date already fixed.
- 10. Copy of this order be given *dasti*.

RAJNEESH KUMAR GUPTA (VACATION JUDGE)

JUNE 23, 2025/kd/ik